

(Interruptions)

MR. SPEAKER : Mr. Chaubey, please sit down. It is very irrelevant on your part. I say that I have asked for information and when the information comes to me I will decide it. Why do you pursue with these things unnecessarily ? I have sent a reminder also. There is no problem.

(Interruptions)

MR. SPEAKER : I have already done it. It is unnecessary. It is just a hocus-pocus.

SHRI BRAJAMOHAN MOHANTY (Puri) : May I know whether the Rules of Procedure and Conduct of Business in Lok Sabha are operative during zero hour or not ? As a matter of fact, we had the bitter experience yesterday—some Members tearing out papers and throwing them. That has become a regular feature. I could understand their standing up and shouting and all that.

MR. SPEAKER : I don't think it is going to happen...

SHRI BRAJAMOHAN MOHANTY : I want to know whether it is within the practice or not.

PROF. MADHU DANDAVATE : You might come and see me in my Chamber... We will discuss it ..

SHRI BRAJAMOHAN MOHANTY : Over a cup of tea or coffee.

THE MINISTER OF HOME AFFAIRS: (S. BUTA SINGH) : I object to his giving a ruling. You should always give a ruling in the House.

MR. SPEAKER : For once I allow him to do this.

—Now Papers to be Laid.

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report and Review on the working of the Cotton Corporation of India Limited, Bombay for the year 1984-85

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1984-85.

(ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—2861/86]

Corrigendum to the Annual Administrative Report of the Tobacco Board, Guntur for the year 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : I beg to lay on the Table a copy of the Corrigendum (Hindi and English versions) to the \*Annual Administrative Report of the Tobacco Board, Guntur, for the year 1984-85.

[Placed in Library. See LT No. 2862/86]

\*The Annual Administrative Report was laid on the Table on 4th April, 1986.

**Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules 1986. Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1986.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. S. O. 223(E) in Gazette of India dated the 1st May, 1986, under sub-section (3) of section 114 of the Gold (Control) Act, 1986.

[Placed in Library. See No. LT—2863/86]

- (2) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. S. O. 417(E) in Gazette of India dated the 11th July, 1986, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. LT—2864/86]

- (3) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment, Scheme, 1986 (Hindi and English versions) published in Notification No. S. O. 418) in Gazette of India dated the 11th July, 1986, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. See No. LT—2865/86]

**Notification under Anti-Hijacking Act, 1982**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN) : I beg to lay on the Table a copy of Notification No. G. S. R. 46(E) (Hindi and English versions)

published in Gazette of India dated the 20th January, 1986 specifying the offences under the Anti-Hijacking Act, 1982 and the Suppression of Unlawful Acts against Safety of Civil Aviation Act, 1982 to be extradition offences with the meaning of Extradition Act, 1962 together with a corrigendum thereto published in Notification No. G. S. R. 425 (E) in Gazette of India dated the 24th March, 1986 under section 35 of the said act.

[Placed in Library. See No. LT—2866/86]

12.04 hrs.

**COMMITTEE ON SUBORDINATE  
LEGISLATION**

[English]

**Ninth Report**

SHRI MOOL CHAND DAGA (Pali) : I beg to present the Ninth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

[English]

MR. SPEAKER : Shri Madhav Reddi.

SHRI C. MADHAV REDDI (Adilabad) : Sir, I am very happy to tell the Hon. Members of this House that we have received a communication from the Hon. Minister for Water Resources, Shri Shankaranandji that he had the highest respect for his colleagues the Members of this House...

PROF. MADHU DANDAVATE : At least at 12 o'clock you must speak more loudly.

SHRI C. MADHAV REDDI : He had made amends by telling that he had the highest respect for the Members of this House and he never meant what he said and he is prepared to consider any matter which is brought to his notice by the Members. In view of this, Sir, I would not like to press my motion. I may, however, add that we have the highest regard and respect for the Chair and its impartiality. We never meant any disrespect to the Chair yesterday when we tried to raise this matter in the House.